Sir / Madam

Sub: - Legal verification of AEO applicants under AEO program regarding.
Please refer to the letter F.No. 450/179/2009-Cus IV(Pt) dated 02.01.2017 issued by the Director Customs and the letter F.No. 1380/65/2016 dated 11.01.2017 on the above subject matter (already available on the CBEC website under Departmental Officers Tab).

The following entities have applied for AEO- LO status

1. Hyundai Motors India. Ltd, Chennai
2. Gokaldas Images Pvt. Ltd, Bangalore
3. Acer India Pvt. Ltd, Bangalore
5. Honeywell Technology Solutions Lab Pvt. Ltd, Bangalore
6. Wipro GE Healthcare Pvt. Ltd, Bangalore
7. Qualcomm India Pvt. Ltd, Bangalore.
8. Givaudan India Pvt. Ltd, Bangalore
9. Veer O Metals Pvt. Ltd, Bangalore

It is requested that details as mentioned below against these entities may be sent to this office through this office e-mail id, dgiccesru@gmail.com at the earliest please.

i. Show cause notice issued to them during last three financial years involving fraud, forgery, outright smuggling, clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.

ii. Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.

iii. Whether there are any disputed duty demanded or drawback demanded or sought to be denied, in all the show cause notices issued under Customs Act, 1962 (other than those mentioned in point i and ii above) during the last three financial years. The ratio of such disputed duty demanded or duty drawback demanded or sought to be denied may be provided.

The details may include issue in brief, date of SCN/order and revenue implication. In case these applicants along with the Directors have come to any adverse notice of the department/ Govt., details may be communicated.

These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the Customs Circular No. 33/2016 dated 22.07.2016. In case no comments are received within 21 days, it will be presumed that you have no objection in granting ‘AEO’ status to the above applicants.

Moreover, if any incidence of disreputation of the applicant comes to your notice now or in future, the same may be informed to us.

Yours faithfully,

भवदीय/ डॉ. के. वेंकट राम रेड्डी/ Dr. K. Venkat Ram
Additional Director(AEO)